



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No. 2692/2020
(SWP No.1036/2018)

Monday, this the 1st day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Ghulam Qadir Malik (Aged 46 yrs.)
S/o Abdul Aziz Malik
R/o Bilal Lane, House No.15
Zaffaran Colony, Srinagar.

..Applicant
(Mr. Altaf Haqani, Senior Advocate)

Versus

1. State of J&K through
Commissioner/Secretary to Govt.
Public Works (R&B) Deptt.
Civil Sectt., Srinagar/Jammu.
2. Commissioner/Secretary to Govt.
Department of Rural Department & PR
Civil Sectt., Srinagar/Jammu.
3. Deputy Commissioner
Pulwama.
4. Director Rural Development Deptt.
Kashmir.
5. Asstt. Commissioner (Dev),
Pulwama

...Respondents
(Mr. Amit Gupta, Additional Advocate General)

ORDER (ORAL)**Mr. Justice L. Narasimha Reddy:**

Mr. Altaf Haqani, learned senior counsel for the applicant, submits that he has been instructed by his client to withdraw the T.A.

2. Permission is accorded. The T.A. is dismissed as withdrawn. There shall be no order as to costs.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

March 1, 2021
/dkm/sd/sunil/jyoti/